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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1050 of 1995

New Delhi this the 22nd day of August, 1995

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri D.P. Verma
R/o Sector 'D' Pocket 3,
Flat No. 3341,
Vasant Kunj,
New Delhi-110070.

...Applicant

By Advocate Shri U.S. Bisht

Versus

1. Union of India through
Secretary,
Min. of Defence,
New Delhi.
2. CGDA, West Bloc-V,
R.K. Puram,
New Delhi-110022.
3. Joint Controller of Defence
Accounts (Funds),
Meerut.
4. Chief Administrative Officer and
Jt. Secretary,
Min. of Defence,
DHQ Post Officer,
New Delhi-110011. ..Respondents

By Advocate Shri M.K. Gupta

ORDER (ORAL)

The matter involved is a short one and, therefore, is disposed of by this order. The applicant claims interest at the rate of 18% due to the inordinate delay in settlement of his Provident Fund dues. The respondents in their reply have filed documents to show that the payment of Rs.1,41,896/- towards the GPF dues was paid by cheque dated 14.06.95 and another cheque for Rs.8,627/- was also paid on 15.6.95 towards interest on the above sum for the period from December, 1994 to May, 1995 for delay in payment. The

learned counsel for the respondents has also submitted that there has been no wilful delay and the delay has been only for a period of six months for which interest at the approved rate of 12% per annum has been paid to the applicant. The learned counsel for the applicant, however, contends that the Bombay Bench of this Tribunal in the case of **P.N. Aggarwal Vs. U.O.I., SLJ 1994(1) CAT page 428** had allowed 18% interest. The learned counsel also pointed out that the respondents have paid interest only upto May, 1995 and the applicant would be normally entitled to interest from the date of payment of dues, i.e., 14.6.95.

The learned counsel for the respondents agreed at the Bar that the respondents are willing to pay interest upto 14.6.95. In regard to the rate of interest, the claim of 18% in the circumstances of the case is not founded justified. The case is, therefore, disposed of with the direction to the respondents to pay interest on the dues for a further period of 14 days' from 1.6.95 to 14.6.95. The learned counsel for the applicant also pressed for cost. As there has been no wilful delay and the delay has been only for a period of six months, the above prayer is not allowed.

There will be no order as to costs.


(K. MUTHUKUMAR)
MEMBER (A)

RKS